

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
SH. ANUBHAV SHARMA, JUDICIAL MEMBER**

ITA No.6218/Del/2019
Assessment Year: 2017-18

Gurdeep Kaur 10/60, LGF Vikram Vihar Lajpatnagar-4, New Delhi -110024 (APPELLANT)	Vs	DCIT Central Circle Ghaziabad (RESPONDENT)
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Appellant by	Ms. Gurdeep Kaur (Assessee)
Respondent by	Sh. Shankar Lal Verma, Sr DR

Date of hearing:	31/05/2023
Date of Pronouncement:	31/05/2023

ORDER

PER N. K. BILLAIYA, AM:

This appeal by the assessee is preferred against the order of the CIT(A)-4, Kanpur dated 30.04.2019 pertaining to A.Y. 2017-18.

2. The following application was filed by the authorized representative :-

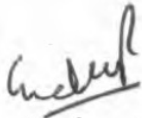
To,
The Hon'ble Income Tax
Appellate Tribunal, Lucknow

Reg: Gurdeep Kaur (PAN: AANPK1012H)
Sub: Withdrawal of Appeal No. 6218/ Del of 2019

Respected Sir,

We have filed above mentioned appeal before your honor for the A.Y. 2011-12 to 2017-18 against order of The Dy. Commissioner, Income Tax, Central Circle, Room No. 229, 2nd Floor C.G.O. Complex-I, Hapur Chungi, Ghaziabad (U.P) creating demand of Rs. 70,000/- (10,000/- each for A.Y. 2011-12 to 2017-18) u/s 271 (1)(b) of IT Act .

To buy Peace, We wish to withdraw the appeal. The demand created is deposited and challan is enclosed for your kind consideration.



For Gurdeep Kaur
Auth. Sign.

3. Noting the contents of the application the appeal is dismissed as withdrawn.
4. Decision announced in the open court on 31.05.2023.

Sd/-
[ANUBHAV SHARMA]
JUDICIAL MEMBER

Sd/-
[N.K. BILLAIYA]
ACCOUNTANT MEMBER

Dated: .05.2023

Neha

Copy forwarded to:

1. Appellant
2. Respondent
3. CITi
4. CIT(A)
5. DR

Asst. Registrar
ITAT, New Delhi